

FORM URC-2

Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. NOTICE IS HEREBY GIVEN that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made to The Registrar at The Office of the Registrar of Companies, Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No.6,7,8, Sector 5, IMT Manesar, Gurgaon, Haryana India 122050that M/s. RADHA KRISHNA MICA MINING COMPANY a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company private limited by shares.

2. The principal objects of the company are as follows:

A. To continue and carry on the existing business of M/s. RADHA KRISHNA MICA MINING COMPANY (a partnership firm) on an ongoing concern basis.

b. The partnership shall engage in the mining, purchase, and sale of minerals including but not limited to quartz, vermiculite, clay powder, and mica, and may operate and manage mines for mica and other minerals, acquire mining rights and metalliferous lands through lease, purchase, or any other lawful means, undertake crushing, quarrying, and metallurgical operations, develop, process, and market mineral products, and carry on any other business activities as may be mutually agreed upon by the partners for the overall benefit of the firm.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at SY.NO.1134/2, 1135/1A, 1136/1, 1137/1, 1138, 1139, 1141, Griddalur, Sydapuram Mandalam, SPSSR, Nellore District, Andhra Pradesh- 524407.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Office of the Registrar of Companies, Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No.6,7,8, Sector 5, IMT Manesar, Gurgaon, Haryana India 122050 within twenty one days from the date of publication of this notice, with a copy to the company at its office and to Registrar of Companies, for the State of Andhra Pradesh 29-7-33, Goli Complex,opp hasini hospital, Vishnu Vardhana Rao St. Suryaraopeta, Vijayawada, Andhra Pradesh 520002.

Name of the Applicant

M/s. RADHA KRISHNA MICA MINING COMPANY

Date: 11.03.2026

THE MAHARASHTRA AGRO-INDUSTRIES DEVELOPMENT CORPORATION LIMITED
(A Government of Maharashtra Undertaking)
Krushiudgyog Bhavan, Aarey Milk Colony,Dinkarrao Desai Marg,Goregaon (E), Mumbai-400065 E-mail: pesticidesmaido5@gmail.com.Website : www.maidcmumbai.com

CORRIDGENDUM NOTICE

EOI Notice No. : Pest/MIL/2025-26/EOI/105, **EOI ID :** 2026_DOA_1281288_1

EOI Title : EOI for Appointment of Agency for Setting up of Bio- Input Resource Center (BRC)

This is to inform all prospective bidders that the purchase committee recommended some modifications on request received in Pre-bid meeting for details bidders are advice to visit www.mahatenders.gov.in and MAIDC web portal www.maidcmumbai.com. Revised Closing Date is **19.03.2026 at 4.00 PM.**

Sd/-
Dy. General Manager (Pest)
The M.A.I.D.C. Ltd.

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
MACLEAN POWER (INDIA) PRIVATE LIMITED

1. Name of Corporate Person	Maclean Power (India) Private Limited
2. Date of Incorporation of Corporate Person	07/08/2015
3. Authority under which Corporate Person is incorporated/ registered	ROC Hyderabad
4. Corporate identity number of Corporate Person	U40300TG2015FTC100116
5. Address of the registered office and principal office (if any) of Corporate Person	Office No. T.202, Technopolis, 1-10-74/B, Above Rathnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad, Secunderabad, Telangana, India, 500016
6. Liquidation commencement date of Corporate Person	09/03/2026
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Racharla Ramakrishna Gupta Address: Flat No. T202, Technopolis, 1-10-74/B, Above Rathnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad – 500 016. Email: rp.ramakrishnagupta@gmail.com Telephone No: +91 9848019915 Reg No.: IBB/I/PA-002/IP-N00012/2016-17/10029
8. Last date for submission of claims	07/04/2026

Notice is hereby given that the Maclean Power (India) Private Limited has commenced voluntary liquidation on **09th March, 2026**

The stakeholders of Maclean Power (India) Private Limited are hereby called upon to submit a proof of their claims, on or before **07th April, 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.03.2026
Place: Hyderabad

RACHARLA RAMAKRISHNA GUPTA
IBBI/I/PA-002/IP-N00012/2016-17/10029
Liquidator

IIFL FINANCE
नॅक्स् फाय्न्स

PUBLIC NOTICE

The branch of IIFL Finance Limited located at H.No: 23-6-965/A, 1st Floor, Shalibanda Main Road, Shalibanda, Hyderabad - 500065, (TS) is shifting to below mentioned address with effect from 10.06.2026.

New Address: IIFL Finance Limited, H. No. 23-7-959,1st Floor, Main Road, Shah Ali Banda, Hyderabad - 500065, (TG).

Contact No. :9666682966

All existing services can be availed at the new Location.

పదకే పేజీస్

H. నం. 23-6-965/A, మొదటి అంతస్తు, పాలిబండ్ మెయిన్ రోడ్డు, పాలిబండ్, హైదరాబాద్ - 500065, (TS), వద్ద గల ఐఎఫ్ఎఫ్ఎల్ ఫైనాన్స్ లిమిటెడ్ బ్రాంచ్, క్రింద పేర్కొన్న చిరునామా వద్ద 10.06.2026 నుండి చిరునామా పరిమార్చుతుంది.

కొత్త చిరునామా : ఐబిఎఫ్ఎల్ ఫైనాన్స్ లిమిటెడ్, ఇంటి నం. 23-7-959, మొదటి అంతస్తు, మెయిన్ రోడ్డు, షా అలీ బండ్, హైదరాబాద్ - 500065, (TG).

సంబంధ : 9666682966

కొత్త ప్రదేశంలో ఇప్పటికే ఉన్న అన్ని సేవలను పొందవచ్చు.

Dr.Reddy's
Special Window for Re-Jodgement of Transfer Requests of Physical Shares of Dr. Reddy's Laboratories Limited

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026, all shareholders are hereby informed that a Special Window is being opened for a period of one year, from **February 05, 2026 to February 04, 2027** to facilitate re-lodgement of transfer requests of physical shares.

This facility is available for Transfer deeds lodged prior to April 01, 2019 and which were rejected, returned, or not attended due to deficiencies in documents/process/or otherwise. The shares so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such shares shall not be transferred/filen marked/pledged during the said lock-in period.

Investors who have missed the earlier deadlines are encouraged to take advantage of this opportunity by furnishing the necessary documents to the Company's Registrar and Transfer Agent (RTA), M/s. Bigshare Services Private Limited, 306, Right Wing, 3rd Floor, Amrutha Ville, Opp. Yashoda Hospital, Rajbhavan Road, Hyderabad 500 082, Telangana, India. Tel: +91-40-2337 4967, Fax: +91-40-2337 0295, email ID: bsshyd@bigshareonline.com.

For Dr. Reddy's Laboratories Limited

K Randhir Singh

Place : Hyderabad

Date : 11-03-2026

Company Secretary , Compliance Officer and Head - CSR

Dr. REDDY'S LABORATORIES LIMITED
Regd. Office: 8-2-337, Road No.3, Banjara Hills, Hyderabad - 500 034
CIN: L85195TG1984PLC004507, Tel: 91 40 4900 2900; Fax: 91 40 4900 2999
email: shares@drreddys.com; www.drreddys.com

Sun Petrochemicals Private Limited
[SunPetro]
8th, 9th & 10th Floors, ATL Corporate Park, Saki Vihar Road, Chandivali, Andheri (E), Mumbai-72. Phone: 022-69325300.
CIN: U24219GJ1995PTC028519.
Invitation to Bid (ITB)

SunPetro invites following Bids against upcoming tenders for SunPetro's Oil & Gas fields, in Gujarat India:

1. Crude Oil Storage Tanks for Bhaskar-I Field, Gujarat.
2. Rate Contract for Supply of Oil & Gas Wells Tubing of various sizes.
3. Hiring of Integrated Drilling Services on Callout basis.
4. Consultant for Phased Business Transformation including Organization Redesign and Digital Modernization for Upstream Business.
- 5.Hiring of Hospitality (Catering) Services for SunPetro's Onshore facility at Hazira Oil & Gas Facility in Gujarat.

Interested parties to visit website: www.sunpetro.com for further details of tender/Invitation to Bid.

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai - 400013. CIN No. U67190MH2008PLC187552. Contact No. (022) 61827414, (022) 61827375

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited**, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
1.	TCHELL098900100281758 & TCHIN098900100282238	Mr Yeluri Nagasaida Chary as Borrower, Mrs Yeluri Bhavani as Co-borrower	As on 03.12.2025 Rs. 38,97,475/- (Rupees Thirty Eight Lakh Ninety Seven Thousand Four Hundred and Seventy Five Only)	09th March, 2026

Description of Secured Assets/Immovable Properties: All that the piece and parcel of the residential house constructed on Plot No.42 (Part), within the Survey No.629, Inside Residential Area, Total Area as per plan 120.00 Sq.Yards = 100.33 Sq.Mtrs., Plinth area Ground Floor 930.67 Sq.Feets., and bounded as follows:- **Boundaries:- North:** Plot No.23, South: Part of Plot No.42, East: 25 Feet Wide Road, West: Part of Plot No.42, situated at Block No.14 and Block No.4, Mamillaguduru Area, Near Green City, Nalgonda Town and District and within the local limits of Town Municipality Nalgonda and within the Registration district and Sub-District Nalgonda

Place: TELANGANA
Date: 09th March, 2026

Sd/- Authorised Officer
For Tata Capital Housing Finance Limited

COCHIN INTERNATIONAL AIRPORT LIMITED
CIAL/COMM/SNW/61 (E-Tender No: 2026. CIAL. 841243) 12/03/2026

TENDER NOTICE

Item rate E-tenders are invited from reputed contractors for SITC of Software Patch & Asset Management Solution at Cochin International Airport.

Name of Work	Estimate Amount	EMD	Completion Period
SITC of Software Patch & Asset Management Solution	Rs. 74.88 Lakhs + GST	Rs. 2 Lakhs	3 Months

Interested firms may register themselves on the online E-Tendering portal <https://etenders.kerala.gov.in>. Tender document will be available for download from **13/03/2026**. For eligibility criteria and other details, visit our website www.cial.aero

Sd/-
MANAGING DIRECTOR

GRIHUM HOUSING FINANCE LIMITED
Registered Office:- Office-6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

DEMAND NOTICE
Under Section 13(2) of The SARFAESI Act 2002

You the below mentioned Borrowers/ Co-Borrowers/ Guarantors have availed Home loans/ Loans against property facility (ies) by mortgaging your immovable property/ies from GrihUm Housing Finance Limited hereinafter referred as Secured Creditor. You defaulted in repayment and therefore, your loan/s was classified as Non-Performing Assets. A Demand notice under section 13(2) of Securitisation and Reconstruction of Financial Asset and Enforcement of security Interest act 2002 for the recovery of the outstanding dues sent on last know addresses however the same have returned un-served. Hence the contents of which are being Published here with as per section 13(2) of the act read with Rule 3(1) of the security interest (Enforcement) Rules, 2002 as and by way of alternate service upon You. Details of the Borrowers, Co-Borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice sent Under section 13(2) and amount claimed there under are give as under

Sr. No.	Name of the Borrower, Co-Borrower, Guarantor & Loan Amount	Description of Property	Demand Notice Date	Amount in Demand Notice (Rs.)
1.	Syamala Tirupathi, Samala Saiteja, Syamala Hemalatha Loan Amount: Rs.675000/- Loan No: HM0258H18100418	All That The Piece And Parcel Of The Plot No.123 (Middle-Part) & Plot No.123 (East Part), Admeasuring 75 Sq. Yards Or 62.70 Sq.Mtrs., (I.E., Admeasuring 45 Sq. Yards Of Plot No.123 Middle Part & 30 Sq.Yards Of Plot No.123 East Part), Out Of 166 Sq. Yards, In Survey Nos.13 And 14, Ward No.3, Block No.7, Situated At Himapuri Colony, Mansoorabad Village, Saroomagar Revenue Mandal, Ranga Reddy District, Under Ghmc., L.B.Nagar Circle, And Bounded By:- North:- Village Road South:- Plot No.124 East 30':Wide Road West: Plot No.123 (West-Part) Together With All Movables And Receivables, All Existing Buildings And Structures Thereon And Buildings And Structures As May Be Erected/ Constructed There Upon Any Time From/After The Date Of Respective Mortgages And All Additions Thereto And All Fixtures And Furniture's Attached To The Earth Or Permanently Fastened To Anything Attached To The Earth, Both Present And Future.	09/03/2026	Rs.638145/- (Rupees Six Lakh Thirty Eight Thousand One Hundred Forty Five Only) together with further interest @ 15.86% p.a till repayment.
2.	Raghavaiah Yakkala, Suseela Yakkala Loan Amount: Rs.2325000/- Loan No: HL0021910000005039397	All That Part And Parcel Of The Property Situated At Palnadu District, Narsaraopet R.D, Chilikaluripeta Sub-District, Chilikaluripet Mandal, Kavuru Sivaru Lingamuntla Grama Panchayath, Kavuru Village D.No.609, Door No.2-144/1, Assessment No.590, In That An Extent Of 193.6 Sq.Yds.And 350 Sq.Ft Rcc Roofed In Site Bounded By:- East : Panchayathi Bazar South: Shaik Khasim Saida Property West: Shaik Bajji Babu Property North: Shaik Karimulla Property	09/03/2026	Rs.2365529/- (Rupees Twenty Three Lakh Sixty Five Thousand Five Hundred Twenty Nine Only) together with further interest @ 12.35% p.a till repayment.
3.	Kambampati Aruna, Ariagadda Yebu, Kambampati Pujitha,Kambampati Joji Babu Loan Amount: Rs.889900/- Loan No: LAP0219200000005049490	All That Part And Parcel Of The Property Situated At Palnadu District, Narsaraopet R.D, Sattenpalli Sub-District, Sattenpalli Municipal Limits Vaddavali, Municipal Word Number 11, Municipal Assesment Number 1027015816, Vaddavali D.No.118, Bearing Door No.12-3-52, Rcc 250 Sq.Ft & Acc 150 Sq.Ft, In That An Extent Of 121 Sq.Yds, In Site Bounded By:- East: Municipal Road South: Property Of Chikala Mariyamma House West: Property Of Manda Kumari House North: Property Of Kambampati Gangamma House	09/03/2026	Rs.990473/- (Rupees Nine Lakh Ninety Thousand Four Hundred Seventy Three Only) together with further interest @ 17.35% p.a till repayment.
4.	Sadhu Narsamma, S Eshwar, Sadhu Madhavi Goud,S Santosh Kumar Loan Amount: Rs.1120000/- Loan No: HM0026H17100274	All That The House Bearing Municipal No. 6-4-455/151, Having A Plinth Area Of 540 Sft, together With Land Admeasuring 60 Square Yards Or 50.16 Sq.Meters, Situated At Bholakpur, Secunderabad, And Bounded By:- North : Neighbour's House South:Neighbour's House East:Road West:Neighbour's House	09/03/2026	Rs.1139419/- (Rupees Eleven Lakh ThirtyNine Thousand Four Hundred Nineteen Only) together with further interest @ 14.66% p.a till repayment.
5.	Shamshu Baig, Shahin Begum Loan Amount: Rs.2907617/- Loan No: HM0258H17100151	All That The House No.12-129, On Plot No.16 Part, Admeasuring 128 Sq. Yards Equivalent To 107.00 Sq. Mts., In Survey No. 6, Situated At Peerzadiguda Village, Medipally Mandal, Medchal- Malkajgiri District With The Following Boundaries:- Boundaries East:24 Wide Road, West:Plot Of G.Ananthaiah, North:Plot Of K.Agamaiah, South:Plot No. 16 Part	09/03/2026	Rs. 2975334/- (Rupees Twenty Nine Lakh Seventy Five Thousand Three Hundred Thirty Four Only) together with further interest @ 17.4% p.a till repayment.
6.	Raparathi Saidulu, Raparathi Laxmi Loan Amount: Rs.500000/- Loan No: HF0564H21100011	All That The Open House Plot, Within The Survey Nos. 448 Block No.17, Admeasuring 55-00 Square Yards Or Its Equivalent To 46.44 Square Meters, Situated At Chemalagadda, Nakrekal, And Within The Registration District And Sub-Dist. Nalgonda, And Bounded By: North:12"0" Wide Road South:Open Place Of Raparathi Narasamma East:3'0" Wide Road West:House Of Vantepaka Pandu	09/03/2026	Rs.579290/- (Rupees Five Lakh Seventy Nine Thousand Two Hundred Ninety Only) together with further interest @ 17.35% p.a till repayment.
7.	Alivelumkantalai Komtalli, Avva Venkata Rama Rao Loan Amount: Rs.6326347/- Loan No: HL0026GHWL000006657	All That Piece And Parcel Of The Flat No. Suit-2, On The Ground Floor, Of Annampoo Complex, With An Undivided Share Of Land Admeasuring 60 Sq.Yds., In The Premises Mch No.8-2-692/1a & 1b, On Plot Nos.1a & 1b, In Survey No.129/77, Road No.12, Situated At Banjara Hills, Hyderabad, Bounded By: N: M.C.H.Park; S: Neighbours Property; E: Road; W: Open Land.	09/03/2026	Rs.6009565/- (Rupees Sixty Lakh Nine Thousand Five Hundred Sixty Five Only) together with further interest @ 16.14% p.a till repayment.

You the Borrowers and Co-Borrowers/ Guarantors are therefore called upon to make payment of the above-mentioned demanded amount with further interest as mentioned hereinabove in full with **60 Days** of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned security/ies. Please note that as per 13(13) of the said act, you are in the meanwhile, Restraind from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Note: In any case if there is any difference between the contents of local language publication and English newspaper publication, the content, of the English newspaper language published in Business Standard shall be prevail.

Place: A.P + Telangana, Dated: 12-03-2026

Sd/- Authorised Officer, GrihUm Housing Finance Limited

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